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**(NO. PATNA 783) PATNA, THURSDAY, 16<sup>TH</sup> JULY 2026**

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SC & ST Welfare Department

Notification

15<sup>th</sup> July 2026

सं० सं० – 04/निदे०महा०वि० (AADHAAR) 71-09/2025-4143.—Whereas the use of Aadhaar number to establish identity enables individuals to receive subsidies, benefits and services in a convenient and seamless manner, obviates the need for multiplicity of documents to establish identity, simplifies processes and promotes transparency and efficiency:

And whereas the Ministry of Electronics and Information Technology, Government of India, after consultation with the Unique Identification Authority of India (UIDAI), had allowed *vide* its letter no. HQ-13081/6/2023-AUTH-II HQ/Comp-11655/1297, dated 23.04.2025 to the SC & ST Welfare Department (hereinafter referred to as the said department), Government of Bihar (hereinafter referred to as the said Government) for the purposes prescribed under sub-rule (1) of rule 3 of the Aadhaar Authentication for Good Governance (Social Welfare, Innovation, Knowledge) Rules, 2020 (hereinafter referred to as the said rules) that the said Department may be allowed to perform authentication and be permitted the use of Aadhaar number during authentication for establishing identity of Aadhaar number holder and notify the same under rule 5 of the said rules read with sub-clause (ii) of clause (b) of sub-section (4) of section 4 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (hereinafter referred to as the Act):

And whereas, the Aadhaar authentication shall be performed for *real time data collection, scheme benefit tracking and Aadhaar authentication of SC & ST families residing in Bihar for improved transparency, accountability and targeted implementation of welfare schemes* as prescribed under sub-rule (1) of rule 3 of the said rules and the performance of Aadhaar authentication for the said purpose shall be on voluntary basis and that

the said Department shall perform the Aadhaar authentication only for *Vikas Register 3.0* developed by Bihar Mahadalit Vikas Mission.

Now, therefore, in pursuance of rule 5 of the said rules read with sub-clause (ii) of clause (b) of sub-section (4) of section 4 of the Act, the said Department hereby notifies the following, namely: —

1. (1) The Department, as provided in the Act, shall obtain the consent of the Aadhaar number holder for the purpose of authentication herein.
- (2) As per sub-rule (2) of rule 3 of the said rules, Aadhaar authentication is on voluntary basis the Department shall inform to the Aadhaar number holder of alternate and viable means of identification and shall not deny any service to the Aadhaar number holder for refusing to, or being unable to, undergo Aadhaar authentication, namely: —
  - (a) Voter ID (EPIC)
  - (b) Ration Card
2. This notification shall come into effect from the date of its publication in the official Gazette.

**By the order of the Governor of Bihar,**  
**SHRI SANDEEP KUMAR R. PUDAKALKATTI,**  
*Secretary.*

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